

[Mr. Speaker]

looking into it in the chamber? You should attempt to convince me and if I am convinced that there is some point, I can get information from the Minister. Then, if I am convinced, I would allow you to raise it as a privilege issue here. If an issue is raised that something which was said was false, on what ground can I say whether it was false or true? I should get information on this issue—the statement made by the Home Minister. You have not given any material. If you say that it is a general question and facts were not placed before the House, on what basis can I allow the privilege motion? It is impossible I would request you to tell me the details which would convince me first, so that I can allow the privilege issue to be raised later on if I am convinced. As it stands, it cannot be raised in this fashion. You should permit me to go to the next item

डा० राम मनोहर लोहिया ठीक है मैं आप का हुकम मानता हूँ केवल एक बात के बारे में मुझे कह लेने दिया जाय। चन्हाण साहब ने मुझ को अपना नेता माना था। अब उनकी नजरों में मैं गिर गया हूँ ऐसा उन्होंने कहा था तो मुझे इस समय चन्हाण साहब के पास नौ कुछ कह लेने दिया जाय। उन्होंने कहा था

Mr. Speaker: Again you are going into the merits. You convince me first.

12.33 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table a copy of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955—

(1) The Cotton Textiles (Control) Eighth Amendment Order, 1966, published in Notification No. S.O. 3986 in Gazette of India dated the 31st December, 1966. [Placed in Library, see No. LT-89/67].

(2) The Cotton Textiles (Control) Amendment Order, 1967, published in Notification No. S.O. 77 in Gazette of India dated the 4th January, 1967. [Placed in Library, see No. LT-90/67]

ANNUAL REPORT OF COCHIN REFINERIES AND GOVERNMENT REVIEW

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): On behalf of Shri Asoka Mehta, I beg to lay on the Table—

(1) A copy of the Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 19A of the Companies Act, 1956

(2) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-39/67].

EMERGENCY RISKS INSURANCE (FOURTH AMENDMENT) SCHEMES AND NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISE AND SALT ACT AND INCOME-TAX ACT.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table—

(1) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme,

1966, published in Notification No. S.O. 3907 in Gazette of India dated the 24th December, 1966, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.

- (2) A copy of the Emergency Risks (Factories) Insurance (Fourth Amendment) Scheme, 1966, published in Notification No. S.O. 3908 in Gazette of India dated the 24th December, 1966, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

[Placed in Library, see No LT-88/67].

- (8) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.—

- (i) The Customs and Central Excise Duties Export Draw-back (General), One hundred and eighth Amendment Rules, 1966, published in Notification No G S R 1873 in Gazette of India dated the 10th December, 1966 [Placed in Library. See No LT-71/67].
- (ii) The Customs and Central Excise Duties Export Draw-back (General), One hundred and ninth Amendment Rules, 1966, published in Notification No. G S R. 1874 in Gazette of India dated the 10th December, 1966 [Placed in Library See No LT-27/67].
- (iii) The Customs and Central Excise Duties Export Draw-back (General), One hundred and seventh Amendment Rules, 1966, published in Notification No. G S R. 1863 in Gazette of India

dated the 24th December, 1966. [Placed in Library. See No. LT-81/67].

- (iv) The Customs and Central Excise Duties Export Draw-back (General), One hundred and tenth Amendment Rules, 1966, published in Notification No G S R 1864, in Gazette of India dated the 24th December, 1966 [Placed in Library. See No LT-80/67].
- (v) The Customs and Central Excise Duties Export Draw-back (General), One hundred and eleventh Amendment Rules, 1966, published in Notification No G S R. 1865 in Gazette of India dated the 24th December, 1966. [Placed in Library See No LT-79/67].
- (vi) The Customs and Central Excise Duties Export Draw-back (General), One hundred and fourteenth Amendment Rules, 1966, published in Notification No. G S R. 2000 in Gazette of India dated the 31st December, 1966 [Placed in Library. See No LT-75/67].
- (vii) The Customs and Central Excise Duties Export Draw-back (General), One hundred and thirteenth Amendment Rules, 1966, published in Notification No G S R 2001 in Gazette of India dated the 31st December, 1966 [Placed in Library. See No LT-74/67].
- (viii) The Customs and Central Excise Duties Export Draw-back (General), One hundred and fourteenth Amendment Rules, 1966, published in Notification No G S R. 2002 in Gazette of India dated the 31st December, 1966. [Placed in Library. See No. LT-82/67].

[Shri K. C. Pant]

- (ix) The Customs and Central Excise Duties Export Draw-back (General) First Amendment Rules, 1967, published in Notification No G.S.R. 79 in Gazette of India dated the 21st January, 1967. [Placed in Library. See No. LT-45/67]
- (x) The Customs and Central Excise Duties Export Draw-back (General) Second Amendment Rules, 1967, published in Notification No G.S.R. 80 in Gazette of India dated the 21st January, 1967 [Placed in Library. See No LT-46/67]
- (xi) The Customs and Central Excise Duties Export Draw-back (General) Third Amendment Rules, 1967, published in Notification No G.S.R. 107 in Gazette of India dated the 28th January, 1967 [Placed in Library. See No LT-50/67]
- (xii) The Customs and Central Excise Duties Export Draw-back (General) Fourth Amendment Rules, 1967, published in Notification No G.S.R. 108 in Gazette of India dated the 28th January, 1967 [Placed in Library. See No LT-51/67]
- (xiii) The Customs and Central Excise Duties Export Draw-back (General) Fifth Amendment Rules, 1967, published in Notification No. G.S.R. 109 in Gazette of India dated the 28th January, 1967. [Placed in Library. See No LT-52/67]
- (xiv) The Customs and Central Excise Duties Export Draw-back (General) Sixth Amendment Rules, 1967, published in Notification No. G.S.R. 110 in Gazette of India dated the 28th January, 1967. [Placed in Library. See No. LT-53/67].
- (xv) The Customs and Central Excise Duties Export Draw-back (General) Seventh Amendment Rules, 1967, published in Notification No. G.S.R. 170 in Gazette of India dated the 11th February, 1967 [Placed in Library. See No LT-57/67].
- (xvi) The Customs and Central Excise Duties Export Draw-back (General) Eighth Amendment Rules, 1967, published in Notification No. G.S.R. 171 in Gazette of India dated the 11th February 1967 [Placed in Library. See No LT-58/67]
- (xvii) The Customs and Central Excise Duties Export Draw-back (General) Ninth Amendment Rules, 1967, published in Notification No. G.S.R. 234 in Gazette of India dated the 25th February, 1967 [Placed in Library. See No LT-65/67]
- (xviii) The Customs and Central Excise Duties Export Draw-back (General) Tenth Amendment Rules, 1967, published in Notification No G.S.R. 293 in Gazette of India dated the 4th March, 1967 [Placed in Library. See No LT-68/67]
- (xix) The Customs and Central Excise Duties Export Draw-back (General) Eleventh Amendment Rules, 1967, published in Notification No. G.S.R. 294 in Gazette of India dated the 4th March, 1967. [Placed in Library. See No. LT-66/67].

- (xx) The Customs and Central Excise Duties Export Draw-back (General) Twelfth Amendment Rules, 1967, published in Notification No. G.S.R. 295 in Gazette of India dated the 4th March, 1967. [Placed in Library. See No. LT-67/67]
- (xxi) The Customs and Central Excise Duties Export Draw-back (General) Thirteenth Amendment Rules, 1967, published in Notification No. G.S.R. 306 in Gazette of India dated the 11th March, 1967. [Placed in Library. See No. LT-41/67]
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1842 published in Gazette of India dated the 3rd December, 1966 [Placed in Library. See No. LT-70/67]
- (ii) G.S.R. 1872 published in Gazette of India dated the 10th December, 1966 [Placed in Library. See No. LT-77/67]
- (iii) G.S.R. 1897 published in Gazette of India dated the 17th December, 1966 [Placed in Library. See No. LT-76/67]
- (iv) G.S.R. 1966 published in Gazette of India dated the 24th December, 1966. [Placed in Library. See No. LT-78/67]
- (v) G.S.R. 1985 published in Gazette of India dated the 23rd December, 1966 [Placed in Library. See No. LT-79/67].
- (vi) G.S.R. 2003 published in Gazette of India dated the 31st December, 1966. [Placed in Library. See No. LT-73/67].
- (vii) G.S.R. 2039 published in Gazette of India dated the 31st December, 1966. [Placed in Library. See No. LT-85/67].
- (viii) G.S.R. 2040 published in Gazette of India dated the 31st December, 1966. [Placed in Library. See No. LT-83/67]
- (ix) G.S.R. 2041 published in Gazette of India dated the 31st December, 1966. [Placed in Library. See No. LT-84/67]
- (ix) G.S.R. 2041 published in Gazette of India dated the 31st December, 1966. [Placed in Library. See No. LT-43/67].
- (xi) G.S.R. 1 published in Gazette of India dated the 1st January, 1967. [Placed in Library. See No. LT-86/67]
- (xii) G.S.R. 81 published in Gazette of India dated the 21st January, 1967. [Placed in Library. See No. LT-47/67]
- (xiii) G.S.R. 82 published in Gazette of India dated the 21st January, 1967. [Placed in Library. See No. LT-48/67]
- (xiv) G.S.R. 98 published in Gazette of India dated the 16th January, 1967. [Placed in Library. See No. LT-44/67]
- (xv) G.S.R. 154 published in Gazette of India dated the 3rd February, 1967 [Placed in Library. See No. LT-54/67].

(Shri K. C. Pant)

(xvi) G.S.R. 172 published in Gazette of India dated the 11th February, 1967 [Placed in Library. See No. LT-55/67].

(xvii) G.S.R. 190 published in Gazette of India dated the 11th February, 1967. [Placed in Library. See No. LT-60/67].

(xviii) G.S.R. 193 published in Gazette of India dated the 13th February, 1967. [Placed in Library. See No. LT-61/67].

(xix) G.S.R. 228 published in Gazette of India dated the 18th February, 1967. [Placed in Library. See No. LT-63/67].

(xx) G.S.R. 235 published in Gazette of India dated the 25th February, 1967. [Placed in Library. See No. LT-64/67].

(xxi) G.S.R. 305 published in Gazette of India dated the 11th March, 1967. [Placed in Library. See No. LT-45/67].

(xxii) S.O. 873 published in Gazette of India dated the 4th February, 1967. [Placed in Library. See No. LT-55/67].

(5) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944:—

(i) The Central Excise (First Amendment) Rules, 1967, published in Notification No. G.S.R. 75 in Gazette of

India dated the 21st January, 1967. [Placed in Library. See No. LT-49/67].

(ii) The Central Excise (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 298 in Gazette of India dated the 4th March, 1967. [Placed in Library. See No. LT-69/67].

(6) A copy each of the following Notifications under sub-section (4) of section 280W of the Income-Tax Act, 1961:—

(i) The Annuity Deposit Scheme, 1966, published in Notification No. G.S.R. 2033 in Gazette of India dated the 30th December, 1966. [Placed in Library. See No. LT-42/67].

(ii) Notification No. S.O. 514 published in Gazette of India dated the 8th February, 1967, making certain amendments to the Annuity Deposit Scheme, 1964. [Placed in Library. See No. LT-56/67].

(7) A copy of the Income-tax (Amendment) Rules, 1967, published in Notification No. S.O. 593 in Gazette of India dated the 15th February, 1967, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-62/67].

Shri Nambiar (Tiruchirappalli): Regarding item 7, it seems the Government have decided to end the emergency. Now it is not proper to come up here again and again and to take action under the Emergency Risks (Goods) Insurance Act, 1962 and the Emergency Risks (Factories) Insurance Act, 1962. These Acts concerning the Emergency should be repealed. Otherwise, it is not proper to bring them up here every now and then.

Mr. Speaker: That is a matter of opinion.

Shri Nambiar: The emergency has ended.

Mr. Speaker: Let it be debated separately, not now.

Shri Nambiar: Let us know what the hon. Minister has to say about this

12.36 hrs

ALLOCATION OF SEATS

श्री यशपाल सिंह (देहरादून) अध्यक्ष महोदय, मुझे आप की सेवा में कुछ निवेदन करना है। आप जैसे न्यायमूर्ति स्पीकर के रहते हुए मेरे साथ बेइसाफी नहीं होनी चाहिए। मैं पिछले पांच सालों में इस हाउस से एक मिनट के लिए भी गैरराजिब नहीं हुआ हूँ और जब से बैठक शुरू होती है तब से लेकर सदा अंत तक यही मौजूद रहता हूँ। हजारों वक्ते मैं ने भाषण किये हैं, प्रस्ताव आदि पेश किये हैं और प्रश्न किये हैं। जिस तरीके से एक पुजारी मंदिर में जाया करता है उसी श्रद्धा और निष्ठा के साथ मैं यहाँ सदन में आता हूँ। मैं पहले दूसरी कतार में बैठता था लेकिन अब मुझे पाचवी कतार में स्थान दिया गया है। इस से ज्यादा बेइसाफी मेरे साथ और कोई नहीं हो सकती। जेलखाने तक मे हाई बर्क का क्रेडिट मिलता था लेकिन यहाँ पर मुझे हाई बर्क का क्रेडिट नहीं मिल रहा है। मुझे इसाफ दिया जाय और मैं जो दूसरी कतार में बैठ करता था उसे कायम रखा जाय या फट रो में मुझे रखा जाय लेकिन मुझे

पाचवी रो में जगह दी ग. है। मुझे आशा है कि आप के स्पीकर रहते हुए मेरे साथ ऐसी बेइसाफी नहीं हो सकती। अगर दल की कोई बात हो तो मैं कांग्रेस के सिवाय हर एक दल में बैठने के लिए तैयार हूँ लेकिन जैसा मैं ने कहा मुझे या तो पहले जैने दूसरी कतार में बैठाया जाय या फट कतार में जगह दी जाय और यदि कांग्रेस के अलावा किसी दूसरे दल में इसके लिए जाना पड़ता है तो आप मुझे सजैश्ट कीजियेगा।

12.37 hrs

RE WRIT PETITION AGAINST SPEAKER AND MEMBERS OF THE COMMITTEE OF PRIVILEGES

Mr Speaker: During the last Lok Sabha, on the 12th August, 1966, Sarvashri Tridib Kumar Chaudhuri and Madhu Limaye, Members of Parliament, had raised a question of privilege, alleging, inter alia, that on the 9th August, 1966, when they reached Patna Air Port, the Bihar Police served an externment order on them under the Bihar Maintenance of Public Order Act, 1949, directing them to leave the State of Bihar within one and half hours, but kept them in virtual arrest and detention in the V I P Room Patna Air Port, without any criminal charge and prevented their free movement during the said one and half hours period although they were free to move about in Bihar without any restraint for that period in terms of the externment order served on them.

On the 18th August, 1966, the House referred the matter to the Committee of Privileges.

The Committee of Privileges, before arriving at their conclusions, decided to examine among others, Shri B.N.P. Kumar, Deputy Superintendent of Police, Patna who had served the externment orders on Sarvashri Tridib